

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 2058
TO BE ANSWERED ON 28.07.2016

EMPLOYMENT UNDER MGNREGS

2058. SHRI KAMAL NATH:
SHRI JYOTIRADITYA M. SCINDIA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Union Government has directed various States/UTs to provide 100 days of assured employment under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) and if so, the details thereof;
- (b) whether the Union Government is aware of the fact that the average days of wage employment for people under MGNREGS in States including Madhya Pradesh was 46 days during 2015-16, and if so, the details thereof;
- (c) whether the State Governments were unable to provide employment under MGNREGS as assured in the Act, if so, the details thereof;
- (d) whether the workers engaged in States including Madhya Pradesh under MGNREGS during 2015-16 were not provided dues timely, and if so, the details thereof and the reasons therefor; and
- (e) the responsibility fixed by the Union Government on agencies which have not provided dues to workers in time?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a): The Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) provides a legal guarantee for 100 days of employment in a financial year to every rural household of the country whose adult members volunteer to do unskilled manual work. Not less than 100 days of employment are provided to registered workers upon receipt of their demand.

The Government is actively engaged with State Governments in establishing systems that ensure provision of work as per demand, transparency and accountability. To generate awareness about the provisions of the Scheme and to provide adequate employment opportunities to rural households (including poor farmers) under MGNREGA, all States/UTs have been requested for the following: -

- (i) Initiate appropriate IEC campaigns including wall paintings for wide dissemination of the provisions of the Act.
- (ii) Expand scope and coverage of demand registration system to ensure that demand for work under MGNREGA does not go unregistered.
- (iii) Organize 'Rozgar Diwas' periodically to capture latent demand under the programme and to disseminate awareness about the provisions of the Act.

(b): State/UT-wise details of average number of workdays of employment generated, in States/UTs including Madhya Pradesh during the FY 2015-16 is given in **Annexure-I**.

(c): Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) is a demand driven programme. Details of households provided employment as demanded by job card holders and persondays generated under MGNREGA in States/UTs during the FY 2015-16 is given in the **Annexure-II**.

(d)&(e): The percentage of delayed payment to MGNREGA workers in States/UTs including Madhya Pradesh during the FY 2015-16 is given in **Annexure-III**.

In order to ensure timely payment wages, Rules have been issued for timely payment of wages under which, it was suggested that clear accountability shall be fixed on the functionaries for timely performance of specific duties leading to payment of wages. All cases of delayed payment attract compensation @ 0.05% per day of delay, which is automatically calculated and paid by the State Government.

The States/UTs have been advised to pay delayed compensation to workers who have not provided dues in time.

Annexure-I referred in reply to part (b) of Lok Sabha Unstarred Question No. 2058 dated 28.07.2016.

FY- (2015-16)		
Sl. No.	State	Average Days
1	ANDHRA PRADESH	55
2	ARUNACHAL PRADESH	28
3	ASSAM	33
4	BIHAR	45
5	CHHATTISGARH	47
6	GUJARAT	40
7	HARYANA	29
8	HIMACHAL PRADESH	42
9	JAMMU AND KASHMIR	48
10	JHARKHAND	52
11	KARNATAKA	48
12	KERALA	49
13	MADHYA PRADESH	46
14	MAHARASHTRA	60
15	MANIPUR	16
16	MEGHALAYA	54
17	MIZORAM	69
18	NAGALAND	52
19	ODISHA	45
20	PUNJAB	30
21	RAJASTHAN	55
22	SIKKIM	67
23	TAMIL NADU	61
24	Telangana	55
25	TRIPURA	94
26	UTTAR PRADESH	34
27	UTTARAKHAND	41
28	WEST BENGAL	47
29	ANDAMAN AND NICOBAR	25
30	DADRA & NAGAR HAVELI	NR
31	DAMAN & DIU	NR
32	GOA	18
33	LAKSHADWEEP	22
34	PUDUCHERRY	17
	Total	49

NR=Not Reported

**Annexure-II referred in reply to part (c) of Lok
Sabha Unstarred Question No. 2058 dated
28.07.2016**

(In lakh)

FY- (2015-16)		
Sl. No.	State	No. of HH provided employment
1	ANDHRA PRADESH	35.95
2	ARUNACHAL PRADESH	1.82
3	ASSAM	15.13
4	BIHAR	15.49
5	CHHATTISGARH	21.76
6	GUJARAT	5.57
7	HARYANA	1.69
8	HIMACHAL PRADESH	4.23
9	JAMMU AND KASHMIR	6.53
10	JHARKHAND	11.27
11	KARNATAKA	12.37
12	KERALA	15.06
13	MADHYA PRADESH	27.02
14	MAHARASHTRA	12.75
15	MANIPUR	4.74
16	MEGHALAYA	3.68
17	MIZORAM	1.94
18	NAGALAND	4.17
19	ODISHA	19.98
20	PUNJAB	4.74
21	RAJASTHAN	42.21
22	SIKKIM	0.65
23	TAMIL NADU	60.53
24	Telangana	25.51
25	TRIPURA	5.70
26	UTTAR PRADESH	54.59
27	UTTARAKHAND	5.45
28	WEST BENGAL	61.11
29	ANDAMAN AND NICOBAR	0.06
30	DADRA & NAGAR HAVELI	NR
31	DAMAN & DIU	NR
32	GOA	0.06
33	LAKSHADWEEP	0.00
34	PUDUCHERRY	0.33
	Total	482.10

NR=Not Reported

**Annexure-III referred in reply to part (d)&(e) of Lok
Sabha Unstarred Question No. 2058 dated 28.07.2016**

Delayed Payment (FY:2015-16)		
S. No.	State	%age of Delayed Payment
1	ANDHRA PRADESH	19.18
2	ARUNACHAL PRADESH	80.79
3	ASSAM	79.48
4	BIHAR	84.67
5	CHHATTISGARH	92.26
6	GOA	68.74
7	GUJARAT	65.51
8	HARYANA	70.00
9	HIMACHAL PRADESH	69.90
10	JAMMU AND KASHMIR	85.77
11	JHARKHAND	28.86
12	KARNATAKA	69.28
13	KERALA	80.44
14	MADHYA PRADESH	72.36
15	MAHARASHTRA	65.26
16	MANIPUR	17.93
17	MEGHALAYA	99.23
18	MIZORAM	20.60
19	NAGALAND	83.83
20	ODISHA	62.85
21	PUNJAB	86.03
22	RAJASTHAN	54.53
23	SIKKIM	57.10
24	TAMIL NADU	68.24
25	TELANGANA	31.62
26	TRIPURA	43.76
27	UTTAR PRADESH	79.79
28	UTTARAKHAND	75.34
29	WEST BENGAL	82.70
30	ANDAMAN & NICOBAR	90.80
31	DADRA & NAGAR HAVELI	NR
32	DAMAN & DIU	NR
33	LAKSHADWEEP	38.32
34	PUDUCHERRY	79.78
	National Average	62.42

NR=Not Reported